

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. NO. 188/1997  
in  
O.A. NO. 723/1994

2A

New Delhi this the 28th day of August, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI S. P. BISWAS, MEMBER (A)

Dr. P. C. Mittal S/O Trilok Chand,  
1, Dwarkapuri,  
Muzaffar Nagar, UP. .... Applicant

( By Shri Yogesh Sharma, Advocate )

- Versus -

Shri S. P. Mehta,  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi. .... Respondent

( By Shri R. L. Dhawan, Advocate )

O R D E R (ORAL)

Shri Justice K. M. Agarwal :

The learned counsel for the applicant states that after filing of the contempt application, appropriate order has been passed by the respondents and, therefore, he does not want to press this application for contempt. Accordingly, it is hereby dismissed as not pressed.

*KM*

( K. M. Agarwal )  
Chairman

*S. P. Biswas*

( S. P. Biswas )  
Member (A)

/as/